

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 323
IA-781/2024
In
IB-40/ND/2023

IN THE MATTER OF:

M/s. ASREC (India) Ltd. Petitioner/Applicant
Vs.
M/s. Shree Industries Ltd. (erstwhile Known as Rama Finance Ltd.) Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Shahrukh Inam, Adv.
For RP : Mr. Vishal Ganda, Ms. Devina Bhandari, Mr. Srijan Jain Advs., RP in person Mr. Gautam Singhal
For IRP : Mr. Vishal Ganda, Adv., Mr. Gautam Singhal, IRP
For the Respondent : Mr. Rahul Gupta, Adv. For R-2 in IA N.781 of 2024

ORDER

Due to paucity of time, the matter is adjourned to
31.05.2024.

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Ajay